

C APPEAL NO.223/ALD/2020

**ATTENDENCE - CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 11.11.2020 AT 11:30 AM THROUGH VIDEO CONFERENCING.**

**NAME OF THE COMPANY : IMT CONSTRUCTION PVT. LTD. V/S ROC**

**SECTION : 252(1) OF COMPANIES ACT, 2013**

**PRESENT : HON'BLE MR. JUSTICE (RETD.) RAJESH DAYAL KHARE, MEMBER (J)**

**COUNSEL FOR APPELLANT : SH. HIMANSHU HARBOLA ALONGWITH SH. KETAN MADAN, ADVS.**

**COUNSEL FOR ROC : SH. KRISHNA DEV VYAS, ADV.**

**COUNSEL FOR I.T. DEPT. : SH. KRISHNA AGARWAL, SR.S.C.**

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The matter was taken up today through Video Conferencing at 11:40 AM.

Heard Sh. Himanshu Harbola alongwith Sh. Ketan Madan, Advocates for the Appellant, Sh. Krishna Dev Vyas, Advocate for the ROC and Sh. Krishna Agarwal, Sr. Standing Counsel for the Income Tax Department through video conferencing.

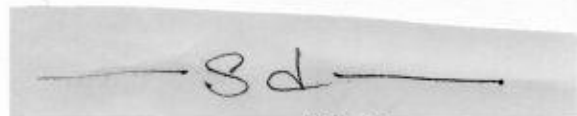
The present appeal has been filed under Section 252(1) of the Companies Act, 2013 by the Appellant for restoration of the Company.

Learned counsel for ROC and I.T. Department states that the copy of the appeal has not been served upon them by the Ld. Counsel for the Appellant.

Learned Counsel for the Appellant is directed to provide the same to the counsel for the ROC as well as to the counsel for the I.T. Department within 48 hours.

Ld. Counsel for ROC as well as Income Tax Department further pray time to file reply. Prayer is allowed. Ld. Counsel for the ROC and Income Tax Department shall file their reply within four weeks by serving an advance copy to the Ld. Counsel for the Appellant, thereafter, rejoinder, if any, may be filed within one week.

Accordingly, put up on 18<sup>th</sup> December, 2020 for arguments before the Regular Court/ Video Conferencing.



**JUSTICE RAJESH DAYAL KHARE  
(MEMBER JUDICIAL)**

**Dated : 11.11.2020**